

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No. 113 of 2003

Tuesday, this the 18th day of February, 2003

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN  
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

1. K.C. Bindu,  
Gramin Dak Sevak Mail Deliverer,  
Edakkad Post Office, Calicut-673005 ....Applicant

[By Advocate Mr. T.H. Chacko]

Versus

1. The Senior Superintendent of Post Offices,  
Calicut Division, Calicut-673003

2. The Director of Postal Services,  
Northern Region, Calicut-673011

3. The Postmaster General,  
Northern Region, Calicut-673011 ....Respondents

[By Advocate Ms. P. Vani, ACGSC]

The application having been heard on 18-2-2003, the  
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

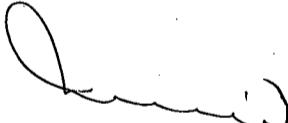
The applicant who is working as Gramin Dak Sevak Mail Deliverer, Edakkad Post Office on a provisional basis has filed this application for a declaration that provisionally appointed ED Agents are also eligible to apply for a transfer to the post of Gramin Dak Sevak Branch Postmaster (GDSBPM for short), Punnur-Cherupalam along with others who are discharging duties of similar nature and for a direction to the 1st respondent to issue Annexure A8 requisition memo to the applicant for applying for the post of GDSBPM, Punnur-Cherupalam at par with similarly situated persons and also for a direction for considering the applicant along with others.

2. We have heard the learned counsel of the applicant and perused the application and have also heard Ms.P Vani, ACGSC appearing for the respondents.

3. Annexure A1 notification has been issued calling for willing GDSS for transfer to the post of GDSBPM, Punnur Cherupalam as that post has become vacant. The attempt is to make a regular appointment to the post considering those who are holding other ED posts on a regular basis. A provisional ED Agent is not at par with a regular ED Agent. A provisional appointment is tenable till a regular appointment is made. The contention that a provisional ED Agent is on par with ED Agents who are holding posts on a regular basis is untenable. We do not find any valid cause of action of the applicant to seek the reliefs as sought for in this application.

4. In the light of what is stated above, the Original Application is rejected under Section 19(3) of the Administrative Tribunals Act, 1985.

Tuesday, this the 18th day of February, 2003

  
T.N.T. NAYAR  
ADMINISTRATIVE MEMBER

  
A.V. HARIDASAN  
VICE CHAIRMAN

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